

Implementation of power projects during tenth five year plan

1001. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of POWER be pleased to state:

- (a) whether the allocation of Rs. 5,000 crore for power projects during Tenth Five Year Plan was spent;
- (b) if so, the additional electricity generated during that Plan;
- (c) the contribution of private sector in electricity generation during the Plan; and
- (d) the ratio of power generated between public sector and private sector?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) Against Rs.270,276 crore (public sector) approved for the Tenth Plan period, the actual expenditure during the period was Rs. 1,81,452.00 Crore.

(b) and (c) Total electricity generation in the country during the Tenth Plan period was 2966.56 Billion kWh (BU) (excluding captive, renewable & Bhutan Import). The contribution of private sector in electricity generation during the Tenth Five Year Plan was 259.11 BU.

(d) The ratio of power produced between public sector (Central & State) and private sector works to 10.45:1.

Review of works under MPLADS

†1002. SHRI SHREEGOPAL VYAS: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) the number of times a review is made per year with regard to recommendations made by the Members of Parliament for local area works under the Member of Parliament Local Area Development fund, together with action taken by the States in this regard;
- (b) whether the administrative sanction of works depends upon availability of funds;
- (c) whether the Ministry makes any enquiry, if the desired progress is not made in terms of the recommendations; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL): (a) Under para 6.3(i) of the MPLADS guidelines, State governments are required to review the implementation of the Scheme at least once in a year. Most of the States are conducting this review regularly. Further, under para 6.2(iv) of the MPLADS guidelines, the Ministry also holds meetings in the States and at the Centre to review the implementation of the MPLAD Scheme.

†Original notice of the question was received in Hindi

(b) The administrative sanction by the district authority does not depend on the availability of funds. The District Authority can sanction works up to the entitlement of the MP for that year without physical availability of funds.

(c) and (d) As per para 3.12 of the Guidelines, on receipt of the recommendation from the MP, the District Authority should verify the eligibility and technical feasibility of each recommended work. All such eligible works should be sanctioned within 45 days from the date of receipt of recommendation. If a recommended work is not eligible or not feasible, the District Authority shall intimate the same with reasons to the MP concerned, the Government of India and State/UT Government. In case of complaints received by the Ministry on non-compliance of MPLADS guidelines, the district authority is directed to take necessary action.

Utilisation of MPLAD Funds

1003.PROF. SAIF-UD-DIN SOZ: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether there is a plan to raise the MPLAD funds within this financial year; and

(b) if so, whether the Ministry has conducted any survey how and in what manner the funds under this scheme had been spent during the last five years?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL): (a) The proposal to enhance the quantum of MPLADS funds was sent to the Ministry of Finance and the Planning Commission for their approval. The Planning Commission has informed that they would appraise the project only after a judgement is delivered by the Supreme Court in this regard and also when there is clarity on availability of additional funds.

(b) The Ministry has taken the initiative for physical monitoring of sample works executed under the Scheme by NABARD Consultancy Services (NABCONS), an independent agency. The MPLADS funds have been used for creation of durable community assets of national priorities viz. drinking water, primary education, public health, sanitation and roads, etc.

Funds for voluntary organisations

†1004. SHRI RUDRA NARAYAN PANY:

SHRI SHREEGOPAL VYAS:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the number of voluntary organizations that were not funded during 2007-08 which were funded earlier;

(b) how many of them had not applied;

(c) the main reasons for not funding those who had applied;

(d) whether they were informed of the reasons; and

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